

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)

I.A. No. 95 of 2021

In

Company Appeal (AT) (CH) (Ins) No.24 of 2021

[Application For Clarification of Order dated 26.03.2021 filed under Rule 11 of NCLAT Rules, 2016 passed by the National Company Law Appellate Tribunal, Chennai Bench in Company Appeal (AT)(CH)(Ins)No.24 of 2021]

IN THE MATTER OF:

M/s. OREN HYDROCARBONS PRIVATE LIMITED

28/2b, Saravana Street,
T.Nagar, Chennai 600 017
DEBTOR

... APPLICANT/APPELLANT/CORPORATE

V.

1. M/S. Akzo Nobel Industrial
Chemicals BV
Velperweg, 76, 6824 BM
Arnhem, The Netherlands

...1stRespondent/Operational Creditor

2. Mr.Asokan Nagarajan
F-1, First Floor, Block-2,
Diamond Homes
Kailash Avenue,
Old Perungalathur,
Chennai – 600063

...2nd Respondent/Interim Resolution Professional

Present:

For Petitioner/Applicant/Appellant : Mr.A. Muraleedharun, Advocate

For 2nd Respondent : Mr.Arvind Pandiyan, Sr. Counsel (for IRP)

For Financial Creditor : M/s.Aditi Mital, Advocate (for Axis Bank Ltd.)

ORDER
VIRTUAL MODE

The Learned Counsel for the Applicant/Appellant/Corporate Debtor is required to upload all the documents connected with Company Appeal (AT)(Ins) No.24 of 2021 together with I.A. No.95 of 2021, today itself.

Mr.Arvind Pandiyan, Learned Sr. Counsel appearing for Respondent/Resolution Professional is required to file 'Status Report' on behalf of the 'Resolution Professional' by 29.04.2021, before the 'Office of the Registry' through e-filing and also through hardcopy] and the copy of the same shall be served to the Learned Counsel for the Appellant and other side, if any, well in advance.

The 'Office of the Registry' is directed to list the matter on 30.04.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P. Singh]
Member (Technical)

28.04.2021
SE